# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 3593

## TENDER PROCEDURE IN CPWD

TO BE ANSWERED ON APRIL 04, 2022

### NO. 3593. SHRI MUZIBULLA KHAN:

## Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) whether CPWD has fixed any minimum limit for tendering in Government contracts;
- (b) whether the department has also made a provision for not allotting work to the executing agencies/companies if they put the tender below the prescribed minimum criteria;
- (c) if so, the details thereof;
- (d) whether the quality of work will be affected if the tender is allotted below a limit; and
- (e) if so, the detailed provision in this regard?

## ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a) to (e): There is no provision of minimum limit for acceptance of tenders for Government Contracts in Central Public Works Department (CPWD). Adequate mechanism exists in CPWD for ensuring quality of work.

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